

papers on the Table of the House. The entire Press has reported this... (*Interruptions*)

MR. CHAIRMAN: There is no point of order.

(*Interruptions*)

SHRI BHAJAN LAL (Faridabad): On a point of order, Sir.

MR. CHAIRMAN: Under which rule are you raising the point of order?

(*Interruptions*)

SHRI BHAJAN LAL: We need your protection. We want all files to be laid on the Table of the House as assured by the hon. Prime Minister yesterday.

(*Interruptions*)

[*English*]

MR. CHAIRMAN: You are intemperate and disorderly. Whatever this hon. Member says will form part of today's proceedings.

(*Interruptions*)

SHRI MANDHATA SINGH (Lucknow): I venture to suggest, regarding today's agenda, that we have still about an hour left for the non-official business. (*Interruptions*)

MR. CHAIRMAN: Are we doing it, when you are interrupting like this?

SHRI MANDHATA SINGH: I wish to remind you that the hon. Speaker who was in the chair in the morning, had assured us that at 18.00 hrs., notices under rule 377 would be taken up.

MR. CHAIRMAN: This statement was taken up. (*Interruptions*)

SHRI MANDHATA SINGH: He said that the discussion on the communal situ-

ation, as already ruled, would precede the discussion on Panama. (*Interruptions*)

MR. CHAIRMAN: You are intruding into the time for Private Members' Business. Please sit down. (*Interruptions*)

17.16 hrs.

FOREST (CONSERVATION) AMENDMENT BILL\*

(Amendment of sections 2 and 4)

[*English*]

SHRI HARISH RAWAT (Almora): I beg to move for leave to introduce a Bill further to amend the Forest (Conservation) Act, 1980.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Forest (Conservation) Act, 1980."

*The motion was adopted*

SHRI HARISH RAWAT: I introduce the Bill.

17.17 hrs.

PUBLIC AND PRIVATE SCHOOLS (ABOLITION) BILL\*

[*English*]

PROF. SAIFUDDIN SOZ (Baramulla): I beg to move for leave to introduce a Bill to provide for abolition of public and private schools in India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a

Bill to provide for abolition of public and private schools in India."

*The motion was adopted*

PROF. SAIFUDDIN SOZ: I introduce the Bill.

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17.18 hrs.

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL\*

(Amendment of the Schedule)

[English]

SHRI KHEMOCHANDBHAI SOM-ABHAI CHAVDA (Patan): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. CHAIRMAN: The question is

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

*The motion was adopted*

SHRI KHEMOCHANDBHAI SOM-ABHAI CHAVDA: I introduce the Bill.

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17.19 hrs.

CROP INSURANCE SCHEME BILL\*

[English]

PROF. N.G. RANGA (Guntur): I beg to move for leave to introduce a Bill to provide for a comprehensive Crop Insurance Scheme and for matters connected therewith.

MR. CHAIRMAN: The question is:

"That leave to granted to introduce a Bill to provide for a comprehensive Crop Insurance Scheme and for matters connected therewith."

*The motion was adopted*

PROF. N.G. RANGA: I introduce the Bill.

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[English]

SHRI INDRAJIT GUPTA (Midnapore): Mr. Chairman, Sir, Mr. Deshmukh is trying to draw your attention to the fact that last Friday an unfinished discussion on his Resolution had ended.

MR. CHAIRMAN: I am aware of it. I am actually trying to help him. I am giving permission for Members to introduce the Bills.

These will not be taken up in this session.

(Interruptions)

MR. CHAIRMAN: It will be taken up between now and six o'clock. I am actually trying to work for him. He does not recognise

17.20 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new Article 19A)

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."